

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:688  
ANSWERED ON:24.02.2011  
FAMILY COURTS  
Nagar Shri Surendra Singh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Union Government has received any proposal from the Government of Uttar Pradesh to set up family courts in each district of the State;
- (b) if so, the details thereof;
- (c) the current status of the said proposal; and
- (d) the time by which this proposal is likely to be finalised alongwith the reasons for delay in this regard, if any?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MO1LY)

(a)&(b): The Government of Uttar Pradesh vide its letters dated 3.11.2008, 19.6.2009, 22.4.2010 and 16.9.2010 has requested Central Government for 100% central assistance for total 84 Family Courts in Uttar Pradesh.

(c) & (d): As per the existing scheme, Central Government provides 50% of the cost of construction of the building of Family Court subject to a ceiling of Rs. 10 lakh as a one-time grant, and Rs. 5 lakh annually as the recurring cost. The State Government is required to provide matching share. Central grant for construction of buildings for Family Courts is considered for release after setting up the court is notified by the State Government. Grant for meeting recurring expenditure is considered when the Family Courts become functional. Under the scheme the funding pattern approved is 50:50 only. Therefore, at present no proposal is under consideration to increase it from 50:50 to 100% Central assistance.